

direct, four members from among themselves, to be members of the National Shipping Board."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to be members of the National Shipping Board."

*The motion was adopted*

(ii) COMMITTEE ON OFFICIAL LANGUAGES

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to move:

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making re-

commendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

*The motion was adopted.*

(iii) COIR BOARD

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): I beg to move:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

MR. SPEAKER: The question is:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

*The motion was adopted.*

12.15 hrs.

BUSINESS ADVISORY COMMITTEE

SECOND REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 21st June, 1977."